

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

THURSDAY, THE FIFTH DAY OF DECEMBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO

WRIT PETITION NO: 25194, 25566, 26680 & 28390 OF 2024

W.P.No.25194 OF 2024

Between:

1. T. Siddaiah, s/o. Balraj, Aged about 45 years, occ. Agriculture, R/o.H.No.1-47/2, Ghansimiaguda Gram Panchayat, Shamshabad Mandal, Ranga Reddy District
2. J.Anand, s/o. J.Narsimha, Aged about 32 years, occ. Agriculture, R/o.H.No.1-47/2, Ghansimiaguda Gram Panchayat, Shamshabad Mandal, Ranga Reddy District

...PETITIONERS

AND

1. The State of Telangana, Rep. by its Principal Secretary to Govt. General Administration Department Secretariat, Hyderabad - 500 022
2. The State of Telangana, Rep. by its Principal Secretary to Govt Municipal Administration and Urban Development Department, Secretariat, Hyderabad 500 022
3. The State of Telangana, Rep. by its Principal Secretary to Govt Panchayat Raj and Rural Development Department, Secretariat, Hyderabad 500 022
4. The State of Telangana, Rep. by its Secretary to Govt Legal Affairs, Legislative Affairs and Justice, Law Department, Secretariat, Hyderabad 500 022
5. The District Collector, Ranga Reddy District, Kongarakalan Village, Ibrahimpatnam, Ranga Reddy District - 501510
6. The Shamshabad Municipality, Rep. by its Commissioner Shamshabad, Ranga Reddy District.
7. The Ghansimiaguda Gram Panchayat, Shamshabad Mandal, Ranga Reddy District Rep. by its Panchayat Secretary

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ, order or direction, more particularly one in the nature of a Writ of Mandamus to declare the action of fourth respondent in issuing impugned Ordinance No.3/2024, dated 02.09.2024 under Article 348 of Constitution of India seeking to merge the Ghansimiaguda Gram Panchayat of Shamshabad Mandal, Ranga Reddy District with Shamshabad Municipality as arbitrary, illegal, unconstitutional, violative of Rule 3 of A.P. Municipalities (Inclusion or Exclusion of Areas into/from the jurisdiction of the Municipalities/Nagara Panchayat) Rules, 2015 and set aside the same.

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the operation of impugned Ordinance No.3/2024, dated 02.09.2024 issued by the 4th Respondent.

**Counsel for the Petitioners : SRI S.SATYAM REDDY,
rep., SRI SARASANI RAHUL REDDY**

Counsel for the Respondent No.1 : GP FOR GENERAL ADMINISTRATION

Counsel for the Respondent No.2 : GP FOR MA & UD

Counsel for the Respondent No.3 : GP FOR PANCHAYATH RAJ & RURAL DEV

Counsel for the Respondent No.4 : GP FOR LAW LEGISLATIVE AFFAIRS

Counsel for the Respondent No.5 : GP FOR REVENUE

Counsel for the Respondents No.6 : SRI LAXMAIAH KANCHANI, SC FOR MC

Counsel for the Respondents No.7 : SRI P.KISHORE RAO, SC FOR GP

W.P.No.25566 OF 2024

Between:

1. G.Padmavathi, W/o G. Anantha Reddy, Aged 55 years, Occ.Ex-Sarpanch, R/o. H.No.2-43, Chinna Golconda Village, Shamshabad Mandal, Ranga Reddy District.
2. Kamonibai Laxmaiah, S/o.Late.Narsimha Aged about 52 Years, Occ. Ex-Sarpanch R/o.Pedda Golkonda, Shamshabad Mandal, Ranga Reddy District.
3. Vattela Sathish, S/o.V.Narsimha Aged about 45 Years, Occ.Ex-Sarpanch, R/o.Hameedullahnagar Village, Shamshabad Mandal, Ranga Reddy District.
4. K.Sujatha, W/o.K.Venkatesh Aged about 45 Years, Occ.Ex-Sarpanch R/o.Bahadurguda Village Shamshabad Mandal, Ranga Reddy District.
5. Mancherla Rani, W/o.Ravi Aged about 40 Years, Occ. Ex-Sarpanch R/o.Rasheedguda Shamshabad Mandal, Ranga Reddy District.

...PETITIONERS

AND

1. The State of Telangana, Rep. by its Principal Secretary, General Administration Department Secretariat, Hyderabad.
2. The Secretary to Government, Legal Affairs, Legislative Affairs and Justice Law Department.
3. The State of Telangana, Rep by its Principal Secretary Department of Municipal Administration and Urban Development, Secretariat, Hyderabad.
4. The Director, Municipal Administration and Urban Development (MA) - Department, Telangana State.
5. The District Panchayat Office, Ranga Reddy District.
6. The Mandal Development Officer, Shamshabad Mandal, Ranga Reddy District.
7. The Mandal Panchayat Officer, Shamshabad Mandal, Ranga Reddy District.
8. The Commissioner, The Greater Hyderabad Municipal Corporation, Having office at Tank Bund Road, Hyderabad.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate Writ, Order or Direction, more particularly one in the nature of Writ of Mandamus action of the Respondent No.2 herein in promulgating Telangana Ordinance No.3 of 2024 seeking to amend the schedule to Telangana Municipalities Act.2019 to merge 51 Gram Panchayats into their respective municipalities as being illegal, arbitrary and violative of Articles 14, 21 and 243 (q) of the Constitution of India.

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the impugned Telangana Ordinance No.3 of 2024.

Counsel for the Petitioner : SRI VIJAY ASHRIT, rep., SRI VEROSE SANJANA

Counsel for the Respondent No.1 : GP FOR GENERAL ADMINISTRATION

Counsel for the Respondent No.2 : GP FOR LAW LEGISLATIVE AFFAIRS

Counsel for the Respondent No.3&4 : GP FOR MA & UD

Counsel for the Respondent No.5 : GP FOR PANCHAYATH RAJ

Counsel for the Respondents No.6&7:SRI P.KISHORE RAO, SC FOR GP

Counsel for the Respondents No.8 : SRI M.ARUN KUMAR, SC FOR GHMC

W.P.NO: 26680 OF 2024

Between:

1. Kaitpaka Yadaiah, S/o. K.Yellaiah, aged 37 yrs., Occ. Agriculture, R/o. H.No.1-78, Tharamathipet Village, Hayathnagar, Ranga Reddy District, Telangana.
2. Manchireddy Prashanth Kumar Reddy, S/o. M.Kishan Reddy, aged 40 yrs., Occ. Business, R/o. H.No.2-115, Yelimitedu Village, Ibrahimpatnam Mandal, Ranga Reddy District, Telangana.

...PETITIONERS

AND

1. State of Telangana, Rep. by its Chief Secretary, Secretariat, Hyderabad.
2. State of Telangana, Rep. by its Secretary to Government, Legal Affairs, Legislative Affairs and Justice, Law Department, Secretariat, Hyderabad.
3. State of Telangana, Rep. by its Principal Secretary, Municipal Administration, Secretariat, Hyderabad.
4. State of Telangana, Rep. by its Principal Secretary, Panchayati Raj Department, Secretariat, Hyderabad.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ of Certiorari or any other appropriate writ, order or direction, declaring the action of respondent No.1 in promulgating Telangana Ordinance No.3

of 2024 to amend the Telangana Municipalities Act, 2019 published in The Telangana Gazette Part IV-B Extraordinary dated 02-09-2024 as illegal, arbitrary and unconstitutional and quash the same.

IA NO: 2 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to grant Interim Suspension of Telangana Ordinance No.3 of 2024 to amend the Telangana Municipalities Act, 2019 published in The Telangana Gazette Part IV-B Extraordinary dated 02-09-2024.

**Counsel for the Petitioner : SRI C.RAGHU, Sr.Counsel,
rep., Ms.CHENNABOINA SHRAVANI**

Counsel for the Respondent No.1 : GP FOR GENERAL ADMINISTRATION

Counsel for the Respondent No.2 : GP FOR LAW LEGISLATIVE AFFAIRS

Counsel for the Respondent No.3 : GP FOR MA & UD

Counsel for the Respondent No.4 : GP FOR PACHAYATH RAJU & RURAL DEV

W.P.No.28390 OF 2024

Between:

1. Mukka Mahendar, S/o M.Yadaiah, Aged 34 years, Occ. Ex-Ward Member, R/o Rampally Dayara Village, Keesara Mandal, Medchal-Malkajiri District, Telangana - 501301.
2. Kandadi Srinivas Reddy, S/o K.Krishna Reddy, Aged about 46 Years, Occ. Ex-Dy.Sarpanch R/o. Rampally Dayara Village, Keesara Mandal, Medchal-Malkajiri District, Telangana-501301.
3. Gangi Mallesh, S/o G.Gangaiah, Aged about 46 Years, Occ. Ex-Sarpanch, R/o. Rampally Dayara Village, Keesara Mandal, Medchal-Malkajiri District, Telangana-501301.
4. Gandu Lalaiah, S/o G.Pochaiah, Aged about 47 Years, Occ.Business, R/o. Rampally Dayara Village, Keesara Mandal, Medchal-Malkajiri District, Telangana-501301.
5. Janagam Mahendra Bhupathi, S/o J.Subash, Aged about 33 years, Occ. Business, R/o. Bogaram Village, Keesara Mandal, Medchal-Malkajiri District, Telangana-501301.
6. Boini Rambabu, S/o B.Venkataiah, Aged About 34 years, Occ.Pvt.Employee, R/o. Yadgarpally Village, Keesara Mandal, Medchal-Malkajiri District, Telangana-501301.

7. Kowkuntla Srikanth Reddy, S/o K.Sanjeeva Reddy, Aged About 40 Years, Occ.Pvt.Employee, R/o. Rampally Dayara Village, Keesara Mandal, Medchal-Malkajgiri District, Telangana-501301.
8. Siliveri Sudarshan, S/o S.Vijaya Rao, Aged About 55 Years, Occ.Ex.Ward Member, R/o. Rampally Dayara Village, Keesara Mandal, Medchal-Malkajgiri District, Telangana-501301.
9. Chukala Nagaraju, S/o C. Ramaswamy, Aged About 38 Years, Occ. Barbar, R/o.Keesara Village and Mandal,Medchal-Malkajgiri District Telangana-501301.
10. S.Bhoopal Reddy, S/o S.Sathi Reddy, Aged About 47 years, Occ.Business, R/o. Bogaram Village, Keesara Mandal, Medchal-Malkajgiri District, Telangana-501301.

...PETITIONERS

AND

1. The State of Telangana, Rep. by its Secretary, Department of Legal Affairs, Legislative Affairs and Justice. Secretariat, Hyderabad.
2. The State of Telangana, Rep. by its Principal Secretary, Department of Municipal Administration and Urban Development, Secretariat, Hyderabad.
3. The Director, Municipal Administration and Urban Development (MA) - Department, Telangana State.
4. The District Panchayat Officer, Medchal-Malkajgiri District.
5. The Mandal Parishad Development Officer, Keesara Mandal, Medchal-Malkajgiri District.
6. The Mandal Panchayat Officer, Keesara Mandal, Medchal-Malkajgiri District.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ, order or direction, more particularly one in the nature of Writ of Mandamus declaring the ordinance No.3/2024 dt.2.9.2024 issued by the 1st respondent as unconstitutional and violative of constitutional mandate as guaranteed under Part-IX of Constitution of India read with Section-3 sub-Section (3) of Telangana Panchayat Raj Act, 2018.

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the operation of the impugned ordinance No.3/2024 dt.2.9.2024 issued by the 1st respondent.

Counsel for the Petitioner : SRI PUSA MALLESH

Counsel for the Respondent No.1 : GP FOR LAW LEGISLATIVE AFFAIRS

Counsel for the Respondent No.2&3 : GP FOR MA & UD

Counsel for the Respondents No.4to6: GP FOR PANCHAYATH RAJ

The Court made the following: COMMON ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

W.P.Nos.25194, 25566, 26680 and 28390 of 2024

COMMON ORDER: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. S.Satyam Reddy, learned Senior Counsel representing Mr. Sarasani Rahul Reddy, learned counsel for the petitioners in W.P.No.25194 of 2024 and Mr. Pusa Mallesh, learned counsel for the petitioners in W.P.No.28390 of 2024.

Mr. Vijay Ashrit, learned counsel representing Ms. Verose Sanjana, learned counsel for the petitioners in W.P.No.25566 of 2024.

Mr. C.Raghu, learned Senior Counsel representing Ms. Chennaboina Shravani, learned counsel for the petitioners in W.P.No.26680 of 2024.

Mr. A.Sudarshan Reddy, learned Advocate General for the State.

Mr. Kandhyala Partha Saradhi, learned counsel representing Mr. Kishore Rao Puskuru, learned Standing Counsel for respondent No.7 in W.P.No.25194 of 2024, respondent Nos.6 and 7 in W.P.No.25566 of 2024, respondent Nos.5 and 6 in W.P.No.28390 of 2024.

Mr. Laxmaiah Kanchani, learned Standing Counsel for Municipalities for respondent No.6 in W.P.No.25194 of 2024.

Mr. Midde Arun Kumar, learned Standing Counsel for Greater Hyderabad Municipal Corporation (GHMC) for respondent No.8 in W.P.No.25566 of 2024.

2. With consent of learned counsel for the parties, the writ petitions are heard finally.

3. In all these writ petitions, the petitioners have assailed the validity of Ordinance No.3 of 2024 dated 02.09.2024, by which the Telangana Municipalities Act, 2019 (hereinafter referred to as 'the 2019 Act') has been amended. A common issue with regard to validity of the aforesaid Ordinance arises for consideration in this batch of writ petitions. Therefore, these writ petitions were heard

analogously and are being decided by this common order. For the facility of reference, facts in W.P.No.25194 of 2024 are being referred to.

4. The petitioners, two in number, are residents of Ghansimiaguda Gram Panchayat, Shamshabad Mandal, Ranga Reddy District. An Ordinance namely Telangana Ordinance No.3 of 2024 was issued by the Governor to amend the 2019 Act. By the said Ordinance, 51 Gram Panchayats were sought to be included in various Urban Local Bodies situated in Ranga Reddy, Medchal-Malkajgiri and Sanga Reddy Districts.

5. According to the petitioners, the Ghansimiaguda Gram Panchayat came into existence in the year 1985 and is located at a distance of 7 kilometers from Shamshabad Municipality. The principal ground of attack to the Ordinance as averred in the writ petition is that the same is in violation of Rule 3 of the Andhra Pradesh Municipalities (Inclusion or Exclusion of Areas into/from the jurisdiction of the Municipalities/Nagara Panchayat) Rules, 2015 (hereinafter referred to as 'the

Rules, 2015) framed in exercise of powers under Section 326(1) read with proviso to Section 3(1-A) of the Andhra Pradesh Municipalities Act, 1965 (hereinafter referred to as the 1965 Act). It is averred that the residents of the Gram Panchayat have not been consulted while including the Gram Panchayat into the Urban Local Body. In the aforesaid factual background, this writ petition has been filed.

6. Mr. S.Satyam Reddy, learned Senior Counsel representing the petitioners in W.P.Nos.25194 of 2024 and 28390 of 2024 submits that the impugned Ordinance is in violation of Rule 3 of the Rules, 2015 and the Gram Panchayat is sought to be included without consultation of the villagers. It is further submitted that the aforesaid Rules, 2015 continue to exist and are in force. Therefore, the impugned Ordinance is liable to be struck down.

7. Mr. C.Raghu, learned Senior Counsel representing the petitioners in W.P.No.26680 of 2024 submitted that no circumstances exist which render it necessary for the Governor to take an immediate action

under Article 213 of the Constitution of India by issuing an Ordinance and therefore, the impugned Ordinance is liable to be struck down on this ground alone.

8. Mr. Vijay Ashrit, learned counsel representing the petitioners in W.P.No.25566 of 2024 submitted that the impugned Ordinance constitutes an infraction of Article 14 of the Constitution of India as a constitutional body namely the Gram Panchayat is said to be dissolved.

9. On the other hand, learned Advocate General has submitted that the Rules, 2015 have ceased to exist as the 1965 Act has been repealed and the State Legislature has enacted the 2019 Act. It is further submitted that under Section 3(2) of the 2019 Act, the State Legislature has the power to amend Schedule I and Schedule II as specified in the 2019 Act and therefore, the State Legislature has power to include the Gram Panchayats into Urban Local Bodies by expanding the area thereof.

10. It is submitted that the Ordinance has been enacted with the object to provide suitable administrative

structure in commensuration with the requirement of urban growth. It is further submitted that the term of 51 Gram Panchayats has come to an end on 01.02.2024 and elections for local bodies are required to be held. Therefore, the Ordinance was enacted. Our attention has been invited to the averments made in paragraph 4 of the counter and it has been contended that the powers under Article 213 of the Constitution of India have rightly been invoked in the facts and circumstances of the case.

11. We have considered the submissions made on both sides and have perused the record.

12. Article 213 of the Constitution of India confers power on the Governor to promulgate an Ordinance. The power under Article 213 of the Constitution of India is co-extensive with the power of the Assembly to make laws and is envisioned only to enable the Executive to tide over in emergent situation which may arise. The legislative power of the Governor can be utilized to enact an Ordinance, to alter or amend the laws.

13. It is pertinent to note that the satisfaction contemplated by Article 213 of the Constitution of India is not the personal satisfaction of the Governor, but of his Council of Ministers on whose advice he is to act as a constitutional head. The Ordinance has been enacted with an object to provide a suitable administrative structure for the entire region up to Outer Ring Road/overlapping Outer Ring Road and areas near to Outer Ring Road which are having similar urban growth perspective. From perusal of the averments made in the counter, it is evident that a study was conducted by the Administrative Staff College of India, Hyderabad, to suggest suitable administrative structure and suitable urban governance pattern. On the basis of the report submitted by the Administrative Staff College of India as well as the Commissioner and Director of Municipal Administration, which in turn was based on the recommendations of the District Officers Committee, merger of the Gram Panchayats situate within the Outer Ring Road/overlapping Outer Ring Road/areas nearer to the Outer Ring Road was suggested. The term of the Gram Panchayats had come to an end on 01.02.2024 and the

elections to the urban local bodies were due. For the aforementioned reasons as well as the reasons assigned in paragraph 4 of the counter, in our opinion, the action of invocation of Article 213 of the Constitution of India is justified in the facts and circumstances of the case.

14. Now we may examine whether the impugned Ordinance has been issued in violation of Rule 3 of the Rules, 2015.

15. The 1965 Act is an act enacted to consolidate and amend the law relating to municipalities in the erstwhile State of Andhra Pradesh. In exercise of powers conferred under Section 326(1) read with proviso to Section 3(1-A) of the 1965 Act, the State Government had framed the Rules, 2015. The aforesaid Rules prescribe the procedure to be followed in case of inclusion/exclusion of areas into/from the limits of Municipalities/Nagar Panchayats. The 1965 Act was repealed with effect from 09.10.2019 and the 2019 Act was enacted by the State Legislature. Chapter-II of the 2019 Act deals with constitution and composition of the Municipalities. Section

3 of the 2019 Act, which is relevant for the purposes of controversy involved in this petition, is extracted below for the facility of reference:

“3. Constitution of Municipalities:-

(1) The Municipality shall be a body corporate having perpetual succession and a common seal. It can sue or be sued in its corporate name, acquire, hold and transfer property, enter into contracts and do all things which are necessary, proper or expedient for which it is constituted.

(2) From the date of commencement of this Act, all the Municipalities constituted under the Telangana Municipalities Act, 1965 (Act 6 of 1965) and the Municipal Corporations constituted under Telangana Municipal Corporations Act, 1994 (Act 25 of 1994) shall be deemed to have been constituted as Municipal Councils as specified in Schedule I and Municipal Corporations as specified in Schedule II under this Act, and the provisions of this Act shall apply to all such Municipalities constituted and deemed to have been constituted under this Act:

Provided that in cases where a Gram Panchayat is already notified as a Municipality under Section 3-A of the Municipalities Act, 1965, the elected body of such Gram Panchayat shall continue to be in existence until its term expires and exercise all such powers under the provisions of the Telangana Panchayat Raj Act, 2018 (Telangana Act 5 of 2018), and on such date of expiry, it shall be deemed to have been constituted as a Municipality under this Act.

(3) The State Legislature may, by way of amendment to this Act, modify or add or alter schedule I or II of this Act so as to,-

- (a) form a new Municipality by separation of local area from any Municipality, or by uniting two or more local areas or part of areas, or by uniting any local area to a part of Municipality;
- (b) include within a Municipality any local area;
- (c) exclude from a Municipality, any area comprised therein;
- (d) constitute any local area as a Municipality;
- (e) alter the name of any Municipality;
- (f) revise the boundary of municipal area;
- (g) describe the boundaries of the Municipality;
- (h) abolish a Municipality.”

16. From perusal of Section 3(2) of the 2019 Act, it is evident that the power to amend Schedule I and Schedule II has been conferred on the State Legislature. Thus, substantive power to alter the limits of the local bodies has been conferred under the 2019 Act itself.

17. Section 299 of the 2019 Act, which deals with Repeal and savings, reads as under:

“299. Repeal and savings:- (1) On and from the commencement of this Act, the Telangana Municipalities Act, 1965 (act No.6 of 1965) and the Telangana Municipal Corporations Act, 1994 (Act 25 of 1994) are repealed.

(2) On such repeal, the provisions of Sections 8 and 18

of the Telangana General Clauses Act, 1891, shall apply, provided that on such repeal, rules or provisions existing are not inconsistent with this Act.

(3) Notwithstanding the repeal of the Acts referred in sub-section (1) the appointment, notification, order, scheme, form, notice, rule, or bye-law, made or issued, and license or permission granted under the Acts, shall, in so far as it is not inconsistent with the provisions of this Act, shall continue in force and be deemed to have been made, issued or granted under the provisions of this Act, unless it is lapsed or superseded by any appointment, notification, order, scheme, form, notice, rule or bye-law made or issued, and any license or permission granted under the said provisions.

(4) The members of any Council and Corporation holding office at the commencement of this Act shall be deemed to have been elected as members of that Council and Corporation under this Act, and subject to provisions of Section 10, continue to hold office of members until the expiration of their term under the provisions which were applicable to them immediately before such commencement.

(5) Any division of the Municipality into wards, made or deemed to have been made under the Telangana Municipalities Act, 1965 or Telangana Municipal Corporations Act, 1994 and in force at the commencement of this Act, shall be deemed to be the division of the Municipality into wards made under this Act; and the members representing the wards shall, subject to the provisions under sub-section (4), be deemed to represent them on and from the commencement of this Act."



18. Thus, from perusal of Section 299 of the 2019 Act, it is evident that the Rules framed under the 1965 Act are saved, provided the same are not inconsistent with the provisions of the 2019 Act. The Rules, 2015 are inconsistent with the substantive provisions of Section 3 of the 2019 Act. Therefore, the aforesaid Rules are no longer in force. For the aforementioned reason, the contention that the Ordinance 3 of 2024 is in contravention of Rule 3 of the Rules 2015 is misconceived.

19. Insofar as another submission made on behalf of the petitioners that a Constitutional Body like Gram Panchayat cannot be dissolved, suffice it to say that in exercise of powers under Section 3 of the 2019 Act, the limits of a local body can be altered. The validity of the aforesaid Section is not under challenge in these writ petitions. Therefore, it is not necessary for us to deal with the said contention.

20. For the aforementioned reasons, we do not find any merit in these writ petitions. The same fail and are hereby dismissed.

Miscellaneous petitions, pending if any, shall stand closed. There shall be no order as to costs.

SD/-MOHD. ISMAIL
ASSISTANT REGISTRAR
SECTION OFFICER

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To,

1. One CC to SRI SARASANI RAHUL REDDY, Advocate. [OPUC]
2. One CC to Ms.VEROSE SANJANA, Advocate. [OPUC]
3. One CC to Ms.CHENNABOINA SHRAVANI, Advocate. [OPUC]
4. One CC to SRI PUSA MALLESH, Advocate. [OPUC]
5. Two CCs to GP FOR GENERAL ADMINISTRATION, High Court for the State of Telangana at Hyderabad. [OUT]
6. Two CCs to GP FOR REVENUE, High Court for the State of Telangana at Hyderabad. [OUT]
7. Two CCs to GP for Municipal Administration and Urban Development, High Court for the State of Telangana at Hyderabad. [OUT]
8. Two CCs to GP FOR LAW LEGISLATIVE AFFAIRS, High Court for the State of Telangana at Hyderabad. [OUT]
9. Two CCs to GP FOR PANCHAYATH RAJ & RURAL DEVELOPMENT, High Court for the State of Telangana at Hyderabad. [OUT]
10. One CC to SRI P.KISHORE RAO, SC FOR GP,MP,ZP. [OPUC]
11. One CC to SRI M.ARUN KUMAR, SC FOR GHMC. [OPUC]
12. One CC to SRI LAXMAIAH KANCHANI, SC FOR GHMC. [OPUC]
13. Two CD Copies.

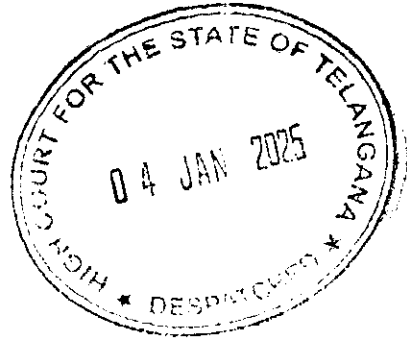
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HIGH COURT

DATED:05/12/2024



COMMON ORDER

WP.Nos. 25194, 25566, 26680 & 28390 OF 2024

**DISMISSING THE WRIT PETITIONS
WITHOUT COSTS**

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28/12/24
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